

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO. 23/2003 IN  
OA NO. 1952/2001

This the 17th day of February, 2003

HON'BLE SH. V. K. MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri R.P. Gupta S/o Late Sh. Kashiram,  
Now Residing at E-42, Shastri Nagar,  
Meerut (UP.)

Petitioner

(By Advocate: Sh. S.C. Luthra)

Versus

1. Shri Anil Vaish,  
Secretary, Ministry of Communication,  
(Dept of Telecommunication),  
Sanchar Bhawan, New Delhi

2. Shri N.L. Shah,  
Chief General Manager,  
Telecom, M.P. Circle,  
Bhopal (M.P.)

(By Advocate: Sh. R.L. Dhawan)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

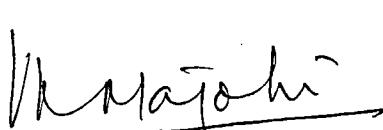
As far CP-23/2003 is concerned, learned counsel for applicant agrees that the judgment has been complied with. However, counsel for applicant submits that since he has filed an OA-594/2001 for revision of his pension which is also listed today, and as per the statement of respondents pension is likely to be revised in that case. After revision of pension, arrears of pension will have to be paid to the applicant.

2. However, there is no direction in this OA for revision of pension. Accordingly, CP-23/2003 stands disposed of.

  
( KULDIP SINGH )

Member (J)

'sd'

  
( V.K. MAJOTRA )

Member (A)